

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**O.A. No. 37/2025/EZ**

**In the matter of:**

**Subrata Mullick**

... Applicant

**Versus**

**Ministry of Environment, Forest**

**& Climate Change and others**

... Respondents

**COUNTER AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE &  
COLLECTOR, PASCHIM BARDHAMAN, (RESPONDENT NO. 6)**

**INDEX**

| Sl. No. | Particulars   | Annexure | Page  |
|---------|---|----------|-------|
| 1.      | Affidavit of compliance of the order dated 18.11.2025 |          | 1-9   |
| 2.      | The true copy of the                                  | 'R-1'    | 10-14 |



15 JAN 2026

|    |   |       |       |
|----|---|-------|-------|
|    | Letter dated 23.10.2024 is annexed hereto and marked  |       |       |
| 3. | The True copies of the said Gazettee Notifications are annexed hereto and collectively marked | 'R-2' | 15-20 |

Filed by:

*Sibojyoti Chakrabarti*

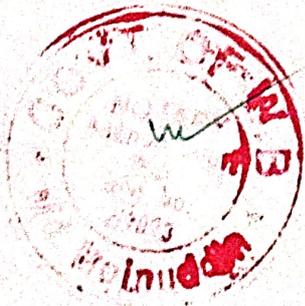
Sibojyoti Chakrabarti

Advocate

State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534



15 JAN 2025

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

O.A. No. 37/2025/EZ

In the matter of:

Subrata Mullick

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... Respondents

29  
Sl. No. 43/2026

COUNTER AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE &  
COLLECTOR, PASCHIM BARDHAMAN, (RESPONDENT NO. 6)

I, Sri Ponnambalam S., Son of Sri Sonaimuthu P., aged about 40 years, by faith Hindu, by occupation Service, working for gain as the District Magistrate, Paschim Bardhaman, residing at 1 Palm Villa, Opposite Polo Ground, Asansol-, District- Paschim Bardhaman, West Bengal and arrayed in the instant Original Application as Respondent No.6 do hereby solemnly affirm and state as follows-



15 JAN 2026

1. That I am presently posted as the District Magistrate & Collector, Paschim Bardhaman, District. I have duly consulted the records available in my office and thereafter, I have made myself well acquainted with the facts and circumstances of the case and, as such, am competent to affirm this Affidavit.

2. That this affidavit is being affirmed in compliance to the solemn order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, dated 18.11.2025 wherein Hon'ble Tribunal has been pleased to observe the following vide Para (4) of the aforesaid solemn order "*Responses by other respondents, who have not filed the same so far, may be filed within four weeks*".

3. That the instant Original Application, has been interalia filed for seeking appropriate directions for protecting the Forest land from alleged encroachment, amounting to 6.587 acres at Mouza-Gopinathpur, Khatian No. 5676, J.L. No. 85, Block-Additional Faridpur-Durgapur, Dag No. 603, District-Paschim Burdwan, allegedly by the Respondent no.3/SPS Steel Rollings Mills Ltd. in gross violation of the Forest (Conservation) Act, 1980 and the Environment (Protection) Act, 1986.

4. That it is submitted that the following facts are required to be stated for proper adjudication of the instant Original Application by the Hon'ble Tribunal:-

(a) That the Original Applicant by submitting a Letter bearing Memo No. SM/141/24 dated 23-10-2024 sought information from the office held by the answering respondent and the Additional District Magistrate



15 JAN 2023



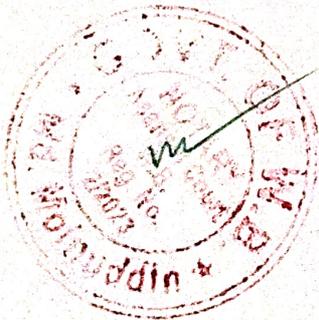
and Land and Land Reforms Officer, Paschim Bardhaman, in short A.D.M. & D.L.&L.R.O., Paschim Bardhaman regarding the status of the land, as referred to in the instant Original Application.

- (b) That in response thereto, the A.D.M. & D.L. & L.R.O, Paschim Bardhaman wrote a Letter to the Respondent No.8, that is, the Divisional Forest Officer, Paschim Bardhaman for ascertaining the status of the land, as highlighted in the Application/Letter dated 23.10.2024 received from the Original Applicant.

The true copy of the Letter dated 23.10.2024 is annexed hereto and marked Annexure 'R-1'.

- (c) That the Respondent No.8 after obtaining the Report of the Forest Range Officer, Ukhra Range dated 06-11-2024 has replied to the said Officer that the lands mentioned in the Original Applicant's Application dated 23.10.2024 are not under the ownership of the West Bengal Forest Department and it has been informed to the Respondent No.8 by the Forest Range Officer, Ukhra Range that the lands mentioned under the Application dated 06-11-2024 are Jungle and Bastu.

- (d) That by swearing an Affidavit before the Hon'ble Tribunal, it has been mentioned by the Respondent No.8 that mere classification of any land as jungle does not entail the land as "Jungle" in nature and in the said Affidavit, it has been relied upon that the concerned Forest



15 JAN 2028

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laws are not applicable over the lands taken out in the Original Application.

- (e) That the Declaration made by the Government of West Bengal in the Calcutta Gazette Extra Ordinary Notification No. 8514 L.A. (P.W.) dated 10<sup>th</sup> May, 1957 and Declaration under Section 6 of the Act-I of 1984, which appears to have been published in the Extra Ordinary Gazette Notification bearing No. 7052 L.A. (P.W.) dated 1<sup>st</sup> April, 1959 reveals that vast chunk of lands in the Village-Gopinathpur, including, those, which have been leased out by the Respondent No.5 in favour of the Respondent No.3/SPS Steel Rolling Mills Ltd.

The True copies of the said Gazette Notifications are annexed hereto and collectively marked Annexure 'R-2'.

- (f) That the Environmental clearance in favour of the Respondent No.3/SPS Steel Rolling Mills Ltd. has been granted by the Ministry of Environment and Forest Clearance, in short MOEF after duly considering the applicable norms being competent in this regard in terms of the extant statutory provisions. In this regard, the MOEF has already filed an Affidavit.
- (g) That the facts stated above would clearly indicate that the lands in question after being acquired for operation of the Industries have been handed over to the concerned industries by way of executing instruments, as permissible under the law and appears to have been done much before promulgation of the Forest Conservation Act, 1980 and the Environment Clearance Act, 1986.



15 JAN 2026

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5. That save and except what are matters of record, anything, which appears to be contrary to the records or allegations made in paragraph (1) to (3) of the Original Application are denied and disputed by the answering respondent.
6. That the statements made in sub-paragraph (a) of Paragraph- 4 of the Original Application I say that the same are appearing to be matters of record and the statements, which have been made in sub-paragraphs (b) to (o) of the Original Application are connected with the business and affairs of the Respondent Nos. (1) to (3). The said respondents have submitted their Affidavits for having effective adjudication by the Hon'ble Tribunal. It is also stated that any allegations, which have not been traversed specifically by the answering respondent may be treated as being denied and disputed by the answering respondent.
7. That the answering Respondent/Respondent No. 6 has sought for report from the Respondent No.8 and the lands involved in the Original Application, after being acquired by the Government of West Bengal have been handed over for fulfilling the purpose, as stated in the Declarations and/or the Gazette Notifications published by the State of West Bengal for development of the industries.
8. That it is being humbly submitted before this Hon'ble Tribunal that the facts disclosed in the instant Affidavit have been made, after duly consulting the records and may kindly be considered by the Hon'ble Tribunal for disposal of the instant Original Application.



15 JAN 2026

9. That this respondent seeks leave of the Hon'ble Tribunal to file supplementary affidavit if required at any stage of pleading.
10. That it is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.
11. The statements made in paragraph (1) to (5) are based on information derived from the records, which are usually kept and maintained by the answering respondent in the ordinary course of business, which I verily believe to be true and the statements made in paragraphs (6) to (10) are my humble submission before this Hon'ble Tribunal.

Identified by me

*Sibyoti Chakrabarti*  
 Advocate 15.01.2026  
 State of West Bengal

*[Handwritten Signature]*  
 Deponent

Solemnly Confirmed & Declared on  
 Oath before me on Identification

*Md. Moazzam*  
 Md. Moazzam  
 NOTARY Reg. No. 2/2023  
 Asansol Court, Govt. of W.B.



15 JAN 2026

Verification

I, Shri. Ponnambalam S., the District Magistrate and Collector, Paschim Bardhman District, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata this the 15<sup>th</sup> day of January, 2026.

*[Handwritten Signature]*  
Deponent

Identified by me  
*[Handwritten Signature]*  
Advocate 15.01.2026  
State of West Bengal



Solemnly Confirmed & Declared on Oath before me on Identification

*[Handwritten Signature]*  
Md. Moinuddin  
NOTARY Reg. No. 2/2023  
Asansol Court, Govt. of W.B.

15 JAN 2026

**Subrata Mallick**  
Social Activist

- 4# -  
-38-  
Annexure - B1

Annexure - F

402

Mob no : 7797545055  
Email: msubrata939@gmail.com  
Home address : R/ III/ 81, Bidhan Nagar  
housing colony, Durgapur, Dist : Paschim  
Bardhaman Pin : 713206

Ref. No. Sr/141/24

(X)

Date 23-10-24

To

1. The District Magistrate & District Collector  
Office of the District Magistrate  
ADDA Administrative Building, Kanyapur  
P.O.: Ramkrishna Mission  
Opposite DAV Public School, Pincode:713305
2. The Additional District Magistrate (L &LR)  
Office of the District Magistrate  
ADDA Administrative Building, Kanyapur  
P.O.: Ramkrishna Mission  
Opposite DAV Public School, Pincode:713305
3. The Additional Chief Secretary (Additional Charge)  
Department of Fisheries  
Government of West Bengal  
Benfish Tower, 31 GN Block  
8th Floor, IT Building  
Salt Lake, Sector V  
Kolkata-700091
4. The CEO, ADDA  
2nd Floor, Administrative Building  
1st Street, City Centre, Durgapur  
West Bengal-713216
5. The BL & LRO, Faridpur-Durgapur  
3rd Administrative Building  
City Centre, Durgapur-713216

Page 1 of 5



15 JAN 2025

**Subrata Mallick**  
Social Activist

- 39 -

- 42 -

403

Mob no : 7797545055  
Email: msubrara939@gmail.com  
Home address : R/ III/ 81, Bidhan Nagar  
housing colony, Durgapur . Dist : Paschim  
Bardhaman Pin : 713206

Ref. No. Sm/141/24



Date 23-10-24

6. The Divisional Forest Officer  
Directorate of Forests  
Office of the Divisional Forest Officer, Durgapur Division  
Aranyapalli, Shastri Avenue, Durgapur -713212
7. The Chairman  
West Bengal Pollution Control Board  
Paribesh Bhawan  
10A, Block-LA, Sector-III  
Bidhannagar, Kolkata-700106
8. The Officer In Charge  
NTPS Rd, MAMC Township, Durgapur, West Bengal 713210

RE: Most urgent application under Section 52B of the West Bengal Land Reforms Act, 1955

Honourable Sir,

I am a law-abiding citizen of India and I humbly wish to bring to your kind notice the following in public interest the following with the hope that it will meet kind consideration at your end:

1. Details of the industry-  
M/s. S.P.S. Steels Rollings Mills Ltd.  
Dr. Zakir Hussain Avenue  
Grand Trunk Road, Durgapur  
West Bengal-713206



Page 2 of 5

15 JAN 2026

Ref. No. ... Som/141/24

(12)

Date 23-10-24

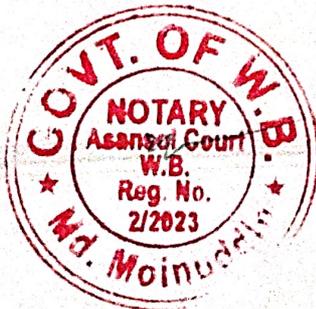
2. Details of the land: RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628, 203/624/629, 204/624/630
- B. Police Station-NTPS Police Station
- C. Khaitan Number-5676
- D. Total Area-0.16 acres
- E. Raiyat-ADDA
- F. Plot Number-603
- G. Classification-Forest
- H. Khatian Number-5676
- I. Total Area-14.91 Acres
- J. Raiyat-ADDA
- K. Block-Additional Faridpur-Durgapur
- L. Mouza-Gopinathpur
- M. District-Paschim Bardhaman

3. That the afore mentioned Company claim in their Official Website that they are one of the leading manufacturers of a full range of iron and steel products in India and with their resilience and resolve through the last decade they have entrenched themselves as strong and reliable players in the Indian iron and steel market.

4. That the afore mentioned Company is continuously running industrial operations on the afore said encroached forest lands and is causing environmental pollution and destroying forests. Moreover, they have illegally filled shallow ponds, ponds and dumped heaps of clay and have constructed illegal parking place.

5. That the afore mentioned Company is publicly falsely claiming that they have got land to construct their industry and its premises from ADDA. ADDA have no land there. Even if it is to believe that ADDA have given them land then that is only for construction of industrial premises. But it is as clear as daylight that their

Page 3 of 5



15 JAN 2026

Ref. No. Sm/141/24

13

Date 23-10-24

factory stands on encroached forest lands. This is not all. The 14-acre land which they claim to have got from ADDA for construction of industry the plot number 603 is not present because that plot of land is a forest land and consists of ponds and shallow ponds. The said plot has been encroached and illegally acquired by them.

6. That the afore mentioned Company is continuously running industrial operations on the afore said encroached forest lands and thereby illegally filling up multiple ponds and shallow ponds and that too without the permission Fisheries Department. As a result, birds which used to dwell in forests used to drink water from the illegally filled up ponds and used to quench their thirsts. As a result of the encroachment of the forest lands and illegally filling up of the ponds they have been rendered homeless and are finding difficulty in drinking water. It is a matter of great regret that forest department haven't taken any action against the aforementioned Company till date despite being fully aware that they are destroying forests. Moreover BDO, Faridpur Durgapur and Environmental Engineer and In-Charge of Durgapur Regional Office of WBPCB have miserably failed to take action against the aforementioned Company and thereby have violated the direction given to them by Senior Scientist and In-Charge of Public Grievance Cell, WBPCB while taking cognizance of my complaint against the aforementioned Company.

7. That by doing so they have violated Section 4D of the West Bengal Land Reforms Act, 1955, Sections 17A and 20 of the West Bengal Inland Fisheries Act, 1984 and Section 3A of the Forest Conservation Act, 1980 and Section 51 of the Wildlife Protection Act, 1972.

8. That under these draconian circumstances I fervently appeal to you to kindly evict them, bring them to justice, demolish their industry and its premises illegally

15 JAN 2025



**Subrata Mallick**  
Social Activist

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Mob no : 779754505!  
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Home address : R/ III/ 81, Bidhan Naga  
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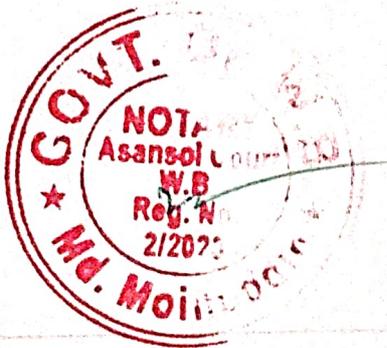
LA

Date 23-10-24

built on encroached public land and take possession of the land and make them restore the ponds and recover compensation from them. I shall be indebted to you if you kindly consider my appeal at the earliest.

Thanking you  
Yours sincerely

Subrata Mallick  
Subrata Mallik 23/10/24



15 JAN 2026

18

Annexure-R2

1940

THE CALCUTTA GAZETTE EXTRAORDINARY, MAY 11, 1957

[PART I

DECLARATION.

Burdwan.—No. 85(4L.A.(P.W.))—10th May 1957.—Whereas the Governor is satisfied that land is needed for a public purpose, not being a purpose of the Union, namely, for development of industries in Durgapur area (Block "A"—South of G. T. Road), it is hereby declared that pieces of land altogether measuring more or less 1,468.53 acres and comprising cadastral plots as detailed below, are needed for the aforesaid public purpose at the public expense in the district of Burdwan.

District Burdwan.

Thana Faridpur, village Gopinathpur, jurisdiction list No. 85.

- Cadastral plots in full—37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 203, 231, 233, 234, 235, 236, 237, 238, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 396, 397, 399, 400, 401, 402, 303, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 314, 415, 417, 419, 424, 425, 430, 331, 332, 433, 434, 435, 436, 437, 443, 444, 445, 447, 1536, 1539, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1553, 1600, 1602, 1604, 1605, 1606, 1607, 1608, 1610, 1611, 1613, 1614, 2500, 1617, 1618, 1619, 1620, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669,

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15 JAN 2026



Registered No. C207



The  
Calcutta Gazette



सत्यमेव जयते

Extraordinary  
Published by Authority

SATURDAY, MAY 11, 1957

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

DEPARTMENT OF LAND AND LAND  
REVENUE.

Land Acquisition.  
NOTIFICATION.

Burdwan.—No. 8516L.A. (P.W.)—10th May 1957.—Whereas it appears to the Governor that land is likely to be needed for a public purpose, not being a purpose of the Union, namely, for development of industries in Durgapur area (in Block "A"), it is hereby notified that pieces of land altogether measuring, more or less, 6.15 acres, and comprising cadastral plots as detailed below, are likely to be needed for the aforesaid public purpose at the public expense in the district of Burdwan.

District Burdwan.

Thana Faridpur, village Gopinathpur, jurisdiction list No. 85.

Cadastral plots in full—2497, 3484, 4164, 5317, 5318, 5323, 5326, 5327, 5328, 5329, 5330, 5331, 5332, 5333, 5334, 5335, 5338 and 5337.

This notification is made under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Administrator, Durgapur Project, at New Secretariat Buildings, Calcutta, as well as in that of the Collector of Burdwan.

In exercise of the powers conferred by the aforesaid section, the Governor is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey the land and do all other acts required or permitted by that section.

Any person interested in so much of the above land as are not waste or arable, who has any objection to the acquisition thereof, may, within thirty days after the date on which public notice of the substance of this notification is given in the locality, file an objection in writing before the Collector of Burdwan.

In exercise of the powers conferred by section 17(4) of the Land Acquisition Act, I of 1894, as amended by Act XXXVIII of 1923, the Governor is pleased to direct that the provisions of section 5A of the Act shall not apply to the waste or arable portions of the land in this case.

1939



15 JAN 2026



1942

THE CALCUTTA GAZETTE EXTRAORDINARY, MAY 11, 1957

[PART 5]

Mines of coal, iron-stone, slate or other minerals lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig, or carry away, or use, in the construction of the work for the purpose of which the land is being acquired are not needed

This declaration is made, under the provisions of section 6, Act I of 1894, and section 3, clause (1), Act XVIII of 1885, to all whom it may concern.

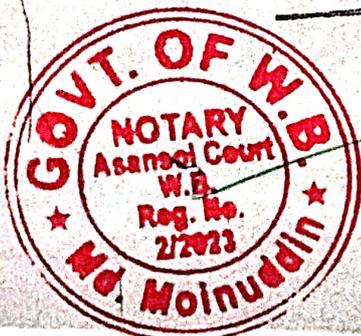
A plan of the land may be inspected in the office of the Administrator, Durgapur Project at New Secretariat Buildings, Calcutta, as well as in that of the Collector of Burdwan.

By order of the Governor

P. M. DATTA,

Dy. Secy. to the Govt. of West Bengal.

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[ SAKA 1881

PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

DEPARTMENT OF LAND AND LAND REVENUE

Land Acquisition

DECLARATION

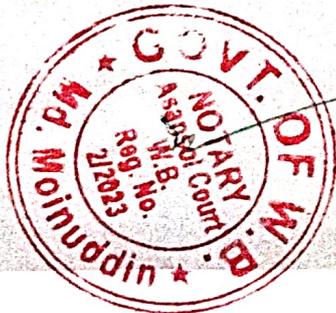
**Burdwan.**—No. 7052L.A.(P.W.).—1st April 1959—  
Whereas the Governor is satisfied that land is needed for a public purpose, not being a purpose of the Union, namely, for development of industries in Durgapur area (Block "A"—South of G. T. Road), it is hereby declared that pieces of land altogether measuring, more or less, 209·04 acres and comprising cadastral plots as detailed below, are needed for the aforesaid public purpose at the public expense in the district of Burdwan.

District Burdwan, thana Faridpur

Village Gopinathpur, jurisdiction list No. 85.

Cadastral plots in full—36, 141, 201, 202, 232, 238, 295, 446, 1609, 1612, 1615, 1621, 1630, 1632, 1673, 1699, 1702, 1713, 1727, 1746, 1793, 1861, 1862, 1866, 1869, 1927, 2254, 2264, 2408, 2435, 3255, 3293, 3305, 3307, 3308, 3323, 3324, 3329, 3353, 3364, 3450, 3452, 3454, 3455, 3456, 3458 to 3462, 3465 to 3467, 3470, 3472, 3494, 3510, 4012, 4026, 4031, 4039, 4105, 4128, 4132 to 4134, 4136, 4164, 4223, 4253, 4664, 4665, 4670, 4695, 4697, 4698, 4701 and 5466.

709



15 JAN 2026



710 THE CALCUTTA GAZETTE, EXTRAORDINARY. [PART I  
APRIL 2, 1959

Cadastral plots in part—394, 423, 440, 447, 1601, 1616, 1637, 1647, 1772, 1887, 1933, 1934, 2504, 3473, 3512, 4001, 4080, 4097, 4224, 4290, 4663, 4667, 4700, 4805 and 5477.

Village Birbhanpur, jurisdiction list No. 91.

Cadastral plot in full—1679.

Cadastral plots in part—2, 5, 9, 1678, 1682 and 1761.

Mines of coal, iron-stone, slate or other minerals, lying under the land or any particular portion of the land, except only such parts of the mines and minerals as it may be necessary to dig or carry away or use in the construction of the work for the purpose of which the land is being acquired, are not needed.

This declaration is made under the provisions of section 6, Act I of 1894 and section 3, clause (1), Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Burdwan, as well as in that of the Administrator, Durgapur Project, at New Secretariat Buildings, Calcutta.

By order of the Governor,  
H. L. CHAKRAVARTI,  
Special Officer and Dy. Secy. to  
the Govt. of West Bengal  
(*ex-officio*).

Printed and published by the Superintendent, Government Printing, West Bengal, at West Bengal Govt. Press, Alipore.



15 JAN 2008

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BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL EASTERN ZONE  
BENCH, FINANCE CENTRE,  
3<sup>RD</sup> FLOOR, NEW TOWN, KOLKATA.

Original Application No. 37/2025/EZ

In the matter of :

Subrata Mallick

...Decree Holder

Versus

MOEF & Ors.

...Judgment Debtor (s)

COUNTER AFFIDAVIT ON BEHALF  
OF DISTRICT MAGISTRATE &  
COLLECTOR PASCHIM BARDHMAN  
RESPONDENT NUMBER 06

Filed By:-

Sibojyoti Chakrabarti

Advocate

State of West Bengal

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15 JAN 2025